

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 14/RP/2022 in  
Petition No. 652/TT/2020**

<b>Subject</b>	:	Petition seeking review of order dated 17.2.2022 in Petition No. 652/TT/2020.
<b>Date of Hearing</b>	:	12.8.2022
<b>Coram</b>	:	Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
<b>Petitioner</b>	:	Power Grid Corporation of India Ltd.
<b>Respondents</b>	:	Tamil Nadu Generation and Distribution Corporation Ltd.& 17 Others
<b>Parties present</b>	:	Ms. Swapna Seshadri, Advocate, PGCIL Shri S.S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri A.K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Review Petitioner made the following submissions:
  - a. PGCIL has filed the instant review petition for review of the order dated 17.2.2022 in Petition No. 652/TT/2020 wherein tariff was approved from COD to 31.3.2014 for Fixed Series Capacitor (40%) on Circuit-I and Circuit- II of 400 kV Tumkur (Pavagada)-Tumkur (Vasantnarsapura) D/C Quad Line at Tumkur (Pavagada) PS end under Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-II Part-C in Southern Region. The petition was admitted by the Commission on 24.6.2022.
  - b. The Commission in order dated 17.2.2022 had partially disallowed O&M Expenses for bays at Tumkur (Pavagada) considering them as GIS bays whereas the same are AIS Bays.
  - c. There was an inadvertent reference to the sub-station as GIS under the heading Initial Spares at page 11 of the pleadings in Petition No.



652/TT/2020, However, all the claims made by the Review Petitioner including Initial Spares and O&M Expenses were on the basis of AIS bays.

d. No reply has been received from any of the Respondents.

3. After hearing the learned counsel for the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

